GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4523 ANSWERED ON:06.08.2009 AVIATION REGULATORY MECHANISM Dharmshi Shri Babar Gajanan;Rao Shri Sambasiva Rayapati

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether International Civil Aviation Organization (ICAO) and US Federal Aviation Administration (FAA) have jointly audited the country's Air Safety Oversight Mechanisms;
- (b) if so, the details thereof;
- (c) whether the Director General of Civil Aviation (DGCA) has complied with all the recommendations made by the ICAO;
- (d) if so, the details thereof; and
- (e) the various steps taken to improve the regulatory and safety oversight mechanisms by the DGCA?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) and (b):- No,Sir.International Civil Aviation Organisation (ICAO) conducts mandatory audit of all member states under Universal Safety Oversight Audit Programme (USOAP), whereas the United States of America's Federal Aviation Administration (FAA) under its International Aviation Safety Assessment (IASA) Programme carries out audit of only those countries whose airlines operate to USA. THE ICAO audit covered the areas of airworthiness, accident investigation and air navigation services including the legislation and organisation. The FAA under its IASA programme carried out audit of airworthiness, flight operation and licensing aspects. The ICAO audit was conducted in October, 2008 and FAA assessment was conducted in March, 2009 as two separate audits.
- (c) and (d):- Directorate General of Civil Aviation (DGCA) has implemented 54 of the 70 recommendations and initiated action for implementing the remaining 16 recommendations of ICAO.
- (e):- Various steps taken to improve the regulatory and safety oversight mechanism include amendment of Aircraft Rules, modification of Specific Operating Regulations, filling up of vacant posts in DGCA, training of technical staff, modification of licensing and certification procedures, surveillance procedure, preparation of enforcement manual etc.